The Punjab Security of State (Himachal Pradesh) Amendment Act, 1980

Act 11 of 1981

Keyword(s):
Interest of Public, Holding of Camp, Performance of Drill, Parade, Taking out of Procession

Amendment appended: 7 of 1984
(b) Other Instruments exceeding 1000 m Fee per instrument Rs. 15.00 for first 1000 m plus Rs. 3.00 for every additional 100 meters or part thereof subject to maximum of Rs. 75.00

- Not exceeding 1000 m: 15.00
- Not exceeding 500 m: 7.50
- Not exceeding 100 m: 4.50
- 10. Clinical Thermometer: 0.20 per unit
- 11. Water meter (domestic type): 5.00 per meter
- 12. Electricity meter: 5.00 per meter

3. In the said rules for the existing Schedule XIV, the following Schedule XIV shall be substituted, namely—

"SCHEDULE—XIV

(See Rule 29)

Licensing and renewal fee for manufacturers, dealers and repairers of Weights, Measures, Weighing or Measuring instruments.

(a) Manufacturer Rs. 100 per annum (calendar year)
(b) Dealer Rs. 75 per annum (calendar year)
(c) Repairer Rs. 50 per annum (calendar year)"


THE PUNJAB SECURITY OF STATE (HIMACHAL PRADESH AMENDMENT) ACT, 1980

(ACT No. 11 Of 1981)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Insertion of section 4-A.

(Received the assent of the Governor, Himachal Pradesh, on the 11th May, 1981 and was published in R.H.P. Extra, dated the 13th May, 1981 at Page-350).

An Act to amend the Punjab Security of State Act, 1953 (XII of 1953) as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 and as made applicable to the areas which comprised

¹. For statement of Object and Reasons see R.H.P. Extra, dated 11-10-80, Page 910.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-first Year of the Republic of India as follows:

1. **Short title and commencement.**—(1) This Act may be called the Punjab Security of State (Himachal Pradesh Amendment) Act, 1980.

(2) It shall come into force at once.

2. **Insertion of section 4-A.**—After the existing section 4 of the Punjab Security of State Act, 1953 (12 of 1953), as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas which comprised in Himachal Pradesh immediately before the 1st November, 1966 vide, the Government of India Notification No. 4/6/60-Jud-II-UTL-10, dated 19-1-1960, the following new section 4-A along with its heading shall be inserted, namely:

   "4-A Control of camps, drills or parades.—(1) The State Government may in the interest of public prohibit or impose such condition as may be necessary on the holding of camps for performance of drill, parade or taking out processions etc., with or without arms or any article, weapons or implements capable of being used as arms by any class of persons or organisations whose activities are in the opinion of the State Government subversive of law and order.

   (2) Any contravention of an order made under this section shall be punishable with imprisonment which may extend to two years, or with fine, or with both."

**NOTIFICATIONS**

**UNDER**

**THE CRIMINAL LAW AMENDMENT ACT, 1932**

**ENFORCEMENT OF SECTION 7 OF THE ACT**

**HOME DEPARTMENT**

**NOTIFICATION**

Shimla: 171002, the 6th September, 1980

No. Home-II (E) 5-10/80.—In exercise of the powers vested in him under subsection (4) of section 1 of the Criminal Law Amendment Act, 1932 (Act No. 23 of 1932) and all other powers enabling him in this behalf, the Governor of Himachal Pradesh is pleased to direct that section 7 of this said Act shall come into force in the State of Himachal Pradesh with immediate effect.
me under section 2(b) read with section 11 of the East Punjab Molasses (Control) Act, 1948, as applied to the State of Himachal Pradesh, I, S. S. Negi delegate my powers exercisable under Section 6 of the Act, ibid., to the Deputy Excise and Taxation Commissioners North Zone and South Zone and direct that they shall exercise these powers and perform the duties during therefrom with effect from the date of this notification in respect of the districts covered by their respective Zones.

(Sd.) . . . .
Controller/Excise and
Taxation Commissioner, H.P.


NOTIFICATION
Under
THE PUNJAB PRE-EMPTION ACT, 1913
REVENUE DEPARTMENT

NOTIFICATION
Shimla-171002, the 23rd August, 1984

No.10-3/69-II-Rev.B.—In exercise of The powers Conferred by Sub-section (2) of section 8 of The Punjab Pre-Emption Act, 1913 as applicable in the areas comprised in Himachal Pradesh before 1st November, 1966 the Governor, Himachal Pradesh, is pleased to declare that no right of Pre-emption shall exist with respect to Urban and Village immovable property as well as Agricultural Land when purchased by any member of the Scheduled Castes mentioned in Part X of Schedule to the Constitution (Scheduled Castes) order, 1950, in the said areas.


THE PUNJAB SECURITY OF STATE (HIMACHAL PRADESH AMENDMENT) ACT, 1984
(Act No. 7 of 1984)

ARRANGEMENT OF SECTIONS

Sections:
1. Short title and commencement.
2. Amendment of section 4-A.
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh, on the 28th April, 1984 and was published in R.H.P. (Extra.) dated the 1st May, 1984 at Page 810).

An Act further to amend the Punjab Security of State Act, 1953 (XII of 1953) as in force in the territories added to Himachal Pradesh.

Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas which comprised in Himachal Pradesh immediately before the 1st November, 1966 vide the Government of India notification No. 4/6/60/Jud-II-UTL-10, dated the 19th January, 1960.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Punjab Security of State (Himachal Pradesh Amendment) Act, 1984.

(2) It shall be deemed to have come into force with effect from the 18th day of January, 1984.

2. Amendment of section 4-A.—For the existing words and sign "camps for performance of drill," occurring in sub-section (1) of section 4-A of the Punjab Security of State Act, 1953 (12 of 1953), as in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (31 of 1966) and as made applicable to the areas, which comprised in Himachal Pradesh immediately before the 1st November, 1966, the words "camps or performance of drill or" shall be substituted.


(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done, or taken, under the corresponding provisions of this Act, as if this Act had come into force on the day on which such thing was done or action was taken.

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NOTIFICATIONS AND RULES

Under

THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

THE HIMACHAL PRADESH AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983

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 limbh-2, 14 दिसम्बर, 1981

संवा सोरीन (क.) - 25-27/61—सयुं प्रदेश नगर निधंकर्ता अधिकारी, 1981 (1981 ना रोकता अधिकारी) की तरारा 34 के अनुसार दर्दन आशिक का प्रयोग करते हुए, यूएस हेड फोरम दर्दन आशिक, तारामदन रक्षा दारियाद और चुनाव जिला के भवन सेवक में सबु पैदा हुए, किया गया प्रदेश के राज्यपाल, राज्य कोर्ट के मुख्य जिला प्रदेश वाणु ( प्रदेश न निधंकर्ता) नियम, 1983 यूएस हेड फोरम "प" पर है को सबही बनाते हैं।